

GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA

UNSTARRED QUESTION NO.2098  
ASKEED ON 13.12.2020  
REHABILITATION OF SUPPLEMENTED MILITANTS  
Shri Dhr Mani Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the steps so far taken for rehabilitation of the militants who have surrendered and laid down their arms, State-wise;
- (b) the number of the militants so far laid down arms and how many of them have been rehabilitated by way of employment including self-employment, State-wise and the expenditure incurred thereon during each of the last three years, State-wise;
- (c) whether the various States have requested for Central assistance in this regard;
- (d) the details thereof, State-wise; and
- (e) the action taken by the Union Government thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. DEVIAPATHY)

(a) to (e) A statement is appended.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA UNSTARRED QUESTION NO. 2098 FOR 13.12.2020 ASKED BY SHRI M. KUMAR REGARDING REHABILITATION OF SUPPLEMENTED MILITANTS

(a) & (b) The State Government of Jammu & Kashmir (J&K) has formulated a Scheme for surrender-cum-rehabilitation of militants in J&K on 10th August 1992, which was revised in June 1997 and further revised since 11.7.2004. As per the revised policy, a monthly stipend of Rs. 2,000/- per month is given to surrenderees for a period of three years after surrender with an immediate grant of Rs. 1,50 lakh to be kept in the shape of Fixed Deposit Receipt in a bank to the name of the surrenderee which can be drawn by him on completion of three years period subject to good behaviour. Incentives for surrendered surrenderees are also given as per the prescribed rules. Besides, occasional training for self-employment to those who desire to undergo such training is also given.

The Central Government has formulated a scheme for surrender-cum-rehabilitation of militants in the North Eastern States which is available to those militants who have surrendered/come after 1.4.1992. This scheme has been revised on 1.4.2009 on the lines of J&K surrender scheme. The details of militants surrendered and the reimbursement claimed during the last three years is given below:

Sl. No. of States

No. of Militants Surrendered

2018 119

2019 137

2020 13

The Central Government provides 100% reimbursement of expenditure incurred in the rehabilitation of surrenderees in J&K and North Eastern States. The State Governments are taking action for rehabilitation of surrendered militants.

Further, major militant affiliated States have Surrender-cum-Rehabilitation Schemes for those who want to show violence and join the mainstream. While the incentive package varies from State to State, the Central Government provides under the J&K Scheme to the militant affiliated States expenditure upto Rs.25,000/- per surrenderee depending upon whether the militant has surrendered with arms or without arms. During the period between the year 2018 to 2020, 1 crore 80.11 lakh 87% militants have surrendered.

10 The expenditure incurred on scheme for surrender-cum-rehabilitation of militants are being reimbursed by the Central Government to the concerned State Governments.

10 & 10a In view of the J&K scheme, do not arise.